

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IA/287/ND/2024, IN IB/462/ND/2023

IN THE MATTER OF:

Punjab & Sind Bank	...	Applicant
Versus		
Supertech Township Project Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 22.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sanjay Bajaj, Adv. Rajat Prakash, Adv. Shivam Takkar and Adv. Sarthak Sehgal on behalf of Financial Creditor (Punjab and Sind Bank)

For the Respondent : Sr. Adv. P. Nagesh, Adv. Lokesh Malik
Adv. Abhishek Anand along with Adv. Nikhil Kumar Jha, for the Applicant in IA 287/2024

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

IB/462/ND/2023

Learned Counsel for the applicant is present through video-conferencing and has submitted that they have already filed rejoinder. The same is available on e-portal of this Adjudicating Authority.

IA/287/ND/2024

Learned Counsel for the applicant is present physically, whereas Learned Counsel for the respondent is present through video-conferencing. Learned Counsel for the applicant has submitted that they have filed rejoinder, however, the same is not available on e-portal of this Adjudicating Authority.

Learned Counsel for applicant is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same listed on the e-portal of this Adjudicating Authority. Let this matter be posted to 03.04.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**